

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 782/94.

Dated this Tuesday, the 13th day of November, 1998.

CORAM : Hon'ble Shri Justice R. G. Vaidyanatha,  
Vice-Chairman.

Hon'ble Shri D. S. Baweja, Member (A).

Dr. Jitendra Kumar Verma,  
Lecturer in Chemistry,  
Government College, Daman.

Res. Address :

Ambawadi,  
Moti Daman,  
Daman - 396 220.

... Applicant.

(By Advocate Shri G. K. Masand)

VERSUS

1. Union Of India through  
The Secretary,  
Ministry of Home Affairs,  
Central Secretariat,  
North Block, New Delhi.
2. The Administrator of Daman & Diu,  
Union Territory of Daman & Diu  
Secretariat, Moti Daman,  
Daman - 396 220.
3. The Secretary (Education),  
Union Territory of Daman & Diu,  
Secretariat, Moti Daman,  
Daman - 396 220.
4. Shri V. Krishnamurthy Rao,  
Lecturer in English,  
Government College, Daman.
5. Shri S. Om Kumar,  
Lecturer in Physics,  
Government College, Daman.
6. Shri V. Sukumaran,  
Lecturer in English,  
Government College, Daman.
7. Shri Ratnakar Marutirao Dhote,  
Lecturer in Botony,  
Government College, Daman.

8. Smt. Lalita K. Goswami,  
Lecturer in English,  
Government College, Daman.

9. Shri Shyamal Das Roy,  
Lecturer in Physics,  
Government College, Daman.

... Respondents.

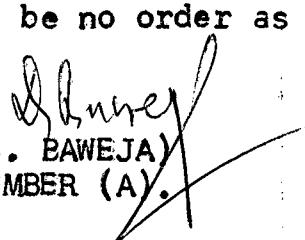
{ By Advocate Shri R. K. Shetty  
for official respondents and  
Shri M.S. Ramamurthy for Private  
Respondents }

: OPEN COURT ORDER :

{ Per.: Shri R. G. Vaidyanatha, Vice-Chairman }

Applicant's Counsel Shri G. K. Masand makes a mention that he wants to withdraw this O.A. since he has already got an order in his favour by the department dated 29.10.1998. The Learned Counsel for the Administration, Shri R. K. Shetty and Shri M.S. Ramamurthy, Counsel for the private respondents opposes the submission of the applicant and they also contend that the order dated 29.10.1998 is illegal. Since the applicant's counsel wants to withdraw the O.A., the respondents cannot have any objection except pressing for costs. Therefore, the respondents' objection for withdrawal of the O.A. is over-ruled.

2. The applicant is permitted to withdraw the O.A. All ~~questions~~ regarding the validity of the order dated 29.10.1998 are left open, since we are not pronouncing anything on the validity or otherwise of ~~the document~~ <sup>laid order</sup>. In the circumstances of the case, there will be no order as to costs.

  
(D.S. BAWEJA)  
MEMBER (A).

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(R.G. VAIDYANATHA)  
VICE-CHAIRMAN.